

**REGIONAL OFFICE**  
**M.P. POLLUTION CONTROL BOARD**  
**PARYAVARAN PARISAR E- 5, ARERA COLONY, BHOPAL**

Phone -0755-2466392, Fax- 0755- 4278342 E-Mail- romppcb\_bpl@rediffmail.com

Out Ward No. 6227/RO/BPL/NGT-696 of 2019

Bhopal, Dated : 23/11/19

To,

✓ The Registrar  
National Green Tribunal  
Principal Bench  
New Delhi

Sub:- O.A. no. 696/2019 Residents of village Jhirnia Bhopal V/s State of Madhya Pradesh.

Ref:- Hon. National Green Tribunal Principal Bench New Delhi order dated 16.09.2019.

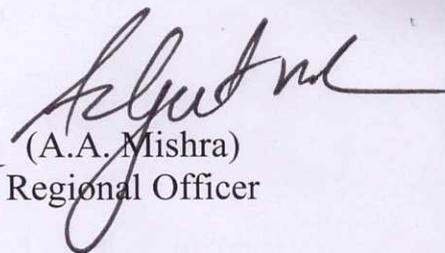
Respected Sir,

In reference to above order, Hon. NGT instructed to MPPCB to look into complaint send by Residents of village Jhirnia Bhopal & take appropriate action in accordance with law and furnish a factual and action taken report by e-mail to the Hon. NGT.

Inspection has been carried out by this office on dated 16.10.2019. The status found in the matter is submitted in Factual Report attached as **Annexure – A**. Since M/s Jhulelal Stone Crusher was found in operation without consent of the Board and also required air pollution control facilities were not installed with the stone crusher plant. So closer direction has been issued to the plant under provisions of Air Act 1981 & Water Act 1974 by Board on dated 22.11.2019. Direction copy is enclosed as **Annexure – B**.

This factual and action taken report is here by submitted in compliance to Hon. NGT order dated 16.09.2019.

Enclosure :- 1. Factual report dated 16.10.2019  
2. Closer direction dated 22.11.2019

  
RM (A.A. Mishra)  
Regional Officer

Copy to :-  
Member Secretary, MPPCB Bhopal.

## FACTUAL REPORT

Sub: Order passed by Hon'ble NGT on dated: 16.09.2019 in the matter OA No. 696/2019 Residents of Village Jhirnia V/s State of Madhya Pradesh.

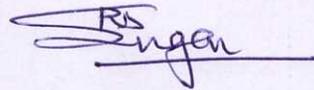
With reference to above subject under signed visited the site of M/s. Jhulelal Stone Crusher, Village – Jhirnia, Tehsil – Huzur, Distt. Bhopal on dated: 16.10.2019. During inspection proprietor of stone crusher plant Shri Dilip Kumar Preetmani was present. The status of unit is found as follows:-

1. Board granted consent in the name of M/s. Dilip Kumar Preetmani stone crusher (also known as M/s. Jhulelal Stone Crusher) on a piece of Government land situated in Kh. No. 6/2, Village – Rasuliya Pathar, Tehsil – Huzur, Distt. Bhopal for production capacity of 17280 M<sup>3</sup>/Year. Consent is valid up-to 24.04.2024. Crusher operational there since year, 2005. Consent copy enclosed.(Annexire-1).
2. On enquiry during inspection dated: 16.10.2019, it was found that stone crusher has been installed by Shri Dilip Preetmani actually on a piece of private land bearing Kh.No. 825, 826, 827 & 830, total area 1.67 Hectare, village – Jhirnia, Tehsil – Huzur, Distt. Bhopal. This site is situated just adjoin to Kh. No. 6/2 of village Rasuliya Pathar. Stone Crusher not obtained consent from the Board for this new site location.
3. No air pollution control facility was seen there on this stone crusher plant. Although crusher plant was not in operation on inspection day, but since no pollution control facility was installed, so huge dust could be emitted during operation of crusher plant. Lot of fine dust was seen spread away from the plant. Photographs are attached as **Annexure – 2**.
4. This stone crusher plant location is described as below:-
  - Nearest population area – Village Jhirnia – 1500 m.
  - Distance of Highway – 1200 meter
  - The crusher site is surrounded by stone quarries and crusher in open waste land area.

Since this stone crusher plant is located far away from the nearest population of village – Jhirnia. Also crusher site is surrounded by waste land, stone quarries & other stone crusher plants. So site of said crusher is properly located and so possibility of air pollution from crusher plant in Jhirnia village habitation is not there.

**Recommendations:-**

M/s. Jhulelal Stone Crusher (Prop. Shri Dilip Preetmani) is actually situated on a piece of land bearing Kh. No. 825, 826, 827 & 830 in village Jhirnia. Unit has no consent of Board for this location. Also no air pollution control facility is installed on crusher plant. Thus, it is the clear case of violation of provisions of section 21 of Air Act, 1981. So it is recommended to initiate action as per law against the unit.



(R.R. Singh Sengar)  
Executive Engineer  
Regional Office,  
M.P. Pollution Control Board



# Consent Order

M.P. Pollution Control Board - Bhopal  
E - 5, Arera Colony  
Bhopal 16  
Bhopal  
Tele : 0755- 2466392, 4278342

RED-SMALL

CCA-Expansion

PCB ID: 31130

Outward No:18650,10/05/2019

Consent No:AW-65140

To,  
The Occupier,  
M/s. Dilip Kumar Preetmani Stone Crusher  
B-94, Vijay Nagar, Lalghati,  
Bhopal (M.P.)

**Subject:** Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

**Ref:** Your Consent to Operate Application Receipt No. 757001 Dt. 25/04/2019.

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to **24/04/2024**, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

### SUBJECT TO THE FOLLOWING CONDITIONS :-

**a. Location:** Kh. No. 6/2, Village Rasuliya Pathar, Teh. Huzur, Distt. Bhopal (M.P.)

**GPS Co- ordinates of Stone crusher Site -** Latitude 21<sup>0</sup>36'10.22" N & Longitude 77<sup>0</sup>51'04.94" E

**b. The capital investment in lakhs:** Rs. 45 Lakh

**c. Product & Production Capacity:**

Product	Production Capacity
Stone Crushing	17280 M <sup>3</sup> /Year (Seventeen Thousand Two Hundred Eighty Cubic Meter Per Year Only)

*Note:- For any change in above industry shall obtain fresh consent from the board.*

The Validity of the consent is up to **24/04/2024** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

**Note:-** This consent is valid for crushing of Boulder excavated from following 02 boulder quarries –

1. Dilip Kumar Pretmani (Boulder mine – 2.52 Hectare) Kh. No. 6/2 Village – Rasuliya Pathar Tehsil Huzur Distt. Bhopal capacity - 11400 m<sup>3</sup>/Year
2. Chandra Pretmani (Boulder mine – 1.00 Hectare) Kh. No. 6/1dhh Village – Rasuliya Pathar Tehsil Huzur Distt. Bhopal capacity - 5880 m<sup>3</sup>/Year

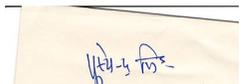
### Enclosures:-

- \* Conditions under Water Act
- \* Conditions under Air Act
- \* General conditions

**Copy To** – Mining Officer, Office of Collector (Mining), Bhopal.



e-Signed On 10/05/2019 16:17:56  
(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # 87B9IM9R7K

  
PUSHPENDRA SINGH  
Regional Officer



## **CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-**

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.600 KL/day

### **2. Trade Effluent Treatment:- (If any)**

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

### **3. Sewage Treatment :- Adequate Septic tank & soak pit.**

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 11.000	WWG : 0.600	Water Source
1	Domestic Purpose	1.000	0.600	Bore well
2	Dust Suppression	10.000	0.000	Bore well

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

6. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

7. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

### **8. Compilation of Monitoring-**

- Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
- Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
- The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

### **9. Recording of Monitoring-**

- The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:
  - The date, exact place and time of sampling
  - The dates on which analysis were performed
  - Who performed the analysis?
  - The analytical techniques or methods used and
  - The result of all required analysis

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iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

#### **10. Reporting of Monitoring Results:-**

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

#### **11. Limitation of discharge of oil Hazardous Substance in harmful quantities:-**

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

#### **12. Limitation of visible floating solids and foam:**

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

#### **13. Disposal of Collected Solid-**

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazd & other waste Rules 2016. And/other Solids Sludge, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

#### **14. Provision for Electric Power Failure-**

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

#### **15. Prohibition of Bye - pass system-**

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

16. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.



## **CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-**

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Emission Source	Control equipment to be installed	Dust Emission Standards
Material Handling	Material Loading & Unloading	Water Sprinkler, Green Belt	SPM-600 microgram/m <sup>3</sup> at 10m from source
Process	Vibratory Screen	GI Sheet Screen Cover, Water Sprinkler, Green Belt	SPM-600 microgram/m <sup>3</sup> at 10m from source
Stone Crushing	Jaw Crusher	Water Sprinkler, Wind Breaking Wall/ GI Sheet Shed, Green Belt	SPM-600 microgram/m <sup>3</sup> at 10m from source
Vehicular Movement	Vehicular Path	Green Belt, Water Sprinkler,	SPM-600 microgram/m <sup>3</sup> at 10m from source

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m<sup>3</sup> (PM10 µg/m<sup>3</sup> 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m<sup>3</sup> (PM2.5 µg/m<sup>3</sup> 24 hrs. basis)
- Sulphur Dioxide [SO<sub>2</sub>] (24 hrs. Basis) - 80 µg/m<sup>3</sup>
- Nitrogen Oxides [NO<sub>x</sub>] (24 hrs. Basis) - 80 µg/m<sup>3</sup>
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m<sup>3</sup>

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

7. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

8. Industry shall take effective steps for extensive tree plantation at least in 03 rows of the local tree species with minimum spacing of 4X4 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition

### **Additional Air condition:-**

- Jaw crusher shall be enclosed by wind breaking walls & suitable dust containment arrangement be made.
- The industry shall adopt following Air Pollution Control measures as per M. P. Pollution Control Board guide line dated: 19-02-2004.
  - The screen shall be enclosed with M.S. Sheets and a fan connected with motor to extract the dust generated during screening operation should be installed. Dust shall be vented into a chamber wherein water sprinklers shall be provided for dust suppression.
  - A telescopic chute shall be provided at the zero gitti and dust/fines dropping point. Suitable water sprinkling system shall be provided to reduce the dust emission.
  - Temporary water sprinklers shall be provided at the time of unloading from the truck / tripper.
    - The unit shall provide water sprinklers on the conveyor carrying raw material from bunker/bin to the crusher. The water should be sprayed in the form of mist with the help of a motor.
  - Stone crusher shall develop green belt of 10 mtrs. width all around the premises to improve the environment in general.

**Consent No:AW-65140**



- (v) Periodical cleaning of the water spray nozzles shall be carried out to avoid chocking.
- (vi) Fine dust accumulated in the crushing areas shall be periodically cleaned and the dumps should be covered with tarpaulin to check erosion by wind.
- (vii) The approach road shall be properly developed and sprayed with water periodically. Similarly the approach roads to individual crushers shall be made in good condition and watered periodically.
- (viii) The drop height of the processed material shall be kept minimum during loading and unloading.
- (ix) Covered transfer chutes shall be provided at all the crushed material discharge points of conveyors.
- (x) As an occupational safety all the workers shall be provided with nose masks.
- (3) Crushed material dropping height shall be kept minimum.
- (4) Industry shall submit six monthly ambient air quality monitoring report to the Board
- (5) Industry shall install 6 meter high boundary wall / GI Sheet wall all around the premises.

### **GENERAL CONDITIONS:**

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.
2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
  - a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
  - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
  - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
  - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
  - e. To sample at reasonable times any discharge or pollutants.
3. This consent/authorization is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Trans boundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
6. Balance consent/authorization fee, if any shall be recoverable by the Board even at a later date.
7. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorization.



8. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
9. Industry shall obtain membership of Emergency Response Center of the Board if needed.
10. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
11. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
  - (a) Violation of any terms and conditions of this Consent.
  - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
  - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
12. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

### **Additional condition:-**

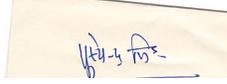
1. This consent in no way be taken as a measure of proof that industry have not violated the provisions of this Act at any time in the past.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974 , The Air (Prevention & Control of Pollution) Act,1981is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorization. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of  
M.P. Pollution Control Board



e-Signed On 10/05/2019 16:17:56  
(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # 87B9IM9R7K

  
PUSHPENDRA SINGH  
Regional Officer

**Consent No:AW-65140**

## Sand plant









**Water recycling cum Settling tank for sand plant**





**Sand Heaps**



**Storage of Metal Gitti in heaps**

**M/s Jhulelal Stone Crusher (Proprietor Shri Dilip Kumar Preetmani)  
Village – Jhirnia Tehsil Huzur Distt. Bhopal**



**Air pollution control facilities not installed at various dust emission sources**



**Open Material transfer hopper (A source of dust emission during material transfer)**



**Fine dust spread on ground away from the crusher plant (due to fugitive dust emission )**

क्षेत्रीय कार्यालय  
म.प्र.प्रदूषण नियंत्रण बोर्ड

पर्यावरण परिसर,ई-5, अरेरा कॉलोनी, भोपाल-462016

Phone -0755-2466392, Fax- 0755- 4278342 E-Mail- romppcb\_bpl@rediffmail.com

क्रमांक 6217/क्षेकाभो/प्रनिबो/एनजीटी-151  
प्रति,

भोपाल, दिनांक 22/11/2019

मेसर्स झूलेलाल स्टोन क्रशर  
प्रोपराईटर - श्री दिलीप प्रीतमानी  
निवासी - बी-94, विजय नगर, लालघाटी  
भोपाल (म.प्र.)

विषय:- वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 31क एवं जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33क के अन्तर्गत उद्योग बंद करने के निर्देश।

संदर्भ:- 1. आपके उद्योग का निरीक्षण दिनांक 16.10.2019  
2. ग्राम झिरनियां के निवासियों द्वारा माननीय राष्ट्रीय हरित अधिकरण प्रिंसिपल बेंच नई दिल्ली को प्रेषित शिकायत पर माननीय अधिकरण द्वारा दर्ज प्रकरण ओ.ए. नं. 696/2019।

1. यह कि म.प्र. प्रदूषण नियंत्रण बोर्ड का गठन जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 4 के अन्तर्गत हुआ है। साथ ही वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के उत्तरदायित्वों का भी निर्वहन कर रहा है।
2. यह कि आपके द्वारा खसरा क्रं. 825,826,827 एण्ड 830 ग्राम झिरनियां तहसील हुजूर जिला भोपाल में स्थित 1.67 हेक्टेयर भू-खण्ड पर एक 200 टीपीएच क्षमता का स्टोन क्रशर कम सेण्ड प्लान्ट स्थापित कर संचालित किया जा रहा है।
3. यह कि आपके उद्योग जो जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 21 के प्रावधानों के अन्तर्गत बोर्ड से सम्मति प्राप्त किया जाना अनिवार्य है। किन्तु आपका उद्योग बोर्ड से सम्मति प्राप्त किये बिना ही संचालित है जो कि उक्त अधिनियमों के प्रावधानों के अन्तर्गत अवैधानिक है।
4. यह कि आपके स्टोन क्रशर इकाई का निरीक्षण दिनांक 16.10.2019 को इस कार्यालय के अधिकारी द्वारा किया गया। निरीक्षण के दौरान स्टोन क्रशर प्लांट में वायु प्रदूषण नियंत्रण की कोई भी व्यवस्था स्थापित नहीं पाई गई।
5. यह कि आपके उद्योग में वायु प्रदूषण नियंत्रण की सक्षम व्यवस्थाएँ स्थापित न होने से स्टोन क्रशर प्लान्ट का संचालन होने पर आसपास के क्षेत्र में अत्यधिक धूल उत्सर्जन होना तथा वायु प्रदूषण की समस्या उत्पन्न होने की पूरी संभावना है।
6. यह कि वायु अधिनियम, 1981 की धारा 21 के अन्तर्गत वायु प्रदूषण नियंत्रण की सक्षम व्यवस्थाएँ स्थापित करने एवं प्रदूषकों का उत्सर्जन निर्धारित मानकों के अन्तर्गत सीमित रखने का दायित्व उद्योग का है। किन्तु आपके द्वारा स्टोन क्रशर प्लांट में वायु प्रदूषण नियंत्रण की सक्षम व्यवस्थाएँ स्थापित नहीं की गई है।
7. यह कि आपके स्टोन क्रशर प्लांट से वायु प्रदूषण फैलने की शिकायत ग्राम झिरनियां के रहवासियों द्वारा माननीय राष्ट्रीय हरित अधिकरण प्रिंसिपल बेंच नई दिल्ली को प्रेषित की गई है। शिकायत पर माननीय अधिकरण द्वारा प्रकरण क्रमांक ओ.ए. नं. 696/2019 दर्ज करते हुये दिनांक 16.09.2019 को आदेश पारित कर बोर्ड को विधि अनुसार उचित कार्यवाही करने के निर्देश जारी किये गये।

उपरोक्त वस्तुस्थिति से बोर्ड को यह स्पष्ट हो गया है कि आपके द्वारा बोर्ड की सम्मति के बिना स्टोन क्रशर प्लांट की स्थापना कर उसका अवैधानिक संचालन किया जा रहा है तथा स्टोन क्रशर प्लांट में सक्षम वायु प्रदूषण नियंत्रण की व्यवस्थाओं की स्थापना न कर वायु प्रदूषण फैलाया जा रहा है। अतः पर्यावरण एवं जन स्वास्थ्य के संरक्षण हेतु बोर्ड द्वारा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा 31क एवं जलु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 33क के अन्तर्गत बोर्ड को प्राप्त शक्तियों का प्रयोग करते हुये आपको निम्नानुसार निर्देश जारी किये जाते हैं :-

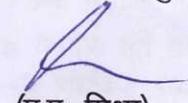
- (1) यह कि आप तत्काल प्रभाव से स्टोन क्रशर का संचालन बंद कर दें।
- (2) यह कि संबंधित विभाग स्टोन क्रशर को प्रदत्त विद्युत संयोग, उत्खनि पट्टा एवं संबंधित सभी सुविधाओं को तत्काल प्रभाव से निलंबित कर दें।
- (3) यह कि उद्योग पुनः से तब तक उत्पादन प्रारंभ नहीं कर सकेगा जब तक कि स्टोन क्रशर प्लांट द्वारा बोर्ड से सम्मति प्राप्त नहीं कर ली जाती है तथा वायु प्रदूषण नियंत्रण हेतु बोर्ड की गाईड लाईन दिनांक 19.02.2004 के अनुरूप सक्षम वायु प्रदूषण नियंत्रण व्यवस्थाओं की स्थापना स्टोन क्रशर प्लांट में नहीं कर ली जाती है जिससे कि वायु प्रदूषकों का उत्सर्जन निर्धारित मानकों के अन्तर्गत सीमित रहे।

कृपया सूचित हों कि बोर्ड के उपरोक्त निर्देशों का पालन न करने पर उद्योग के विरुद्ध वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 37 के अंतर्गत न्यायालय में विधिक प्रकरण दर्ज कराने का कार्यवाही की जा सकती है।

कृपया पत्र की पावती भेजने का कष्ट करें।

म.प्र.प्रदूषण नियंत्रण बोर्ड के नाम  
से तथा आदेशानुसार

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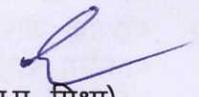
  
(ए.ए. मिश्रा)  
क्षेत्रीय अधिकारी

पृ. क्रमांक 6218 / क्षेत्राभो / प्रनिबो / एनजीटी-151  
प्रतिलिपि:-

भोपाल, दिनांक 22/11/2019

1. कलेक्टर जिला भोपाल की ओर सूचनार्थ। कृपया संबंधित अधिकारी को उक्त स्टोन क्रशर का संचालन तत्काल प्रभाव से बंद कराने हेतु निर्देश प्रसारित करने का अनुरोध है।
2. महाप्रबंधक (ओ.एण्ड.एम.), मध्यप्रदेश मध्य क्षेत्र विद्युत वितरण कम्पनी लि0, निष्ठा परिसर, गोविंदपुरा, भोपाल की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित। कृपया उक्त स्टोन क्रशर को प्रदत्त विद्युत संयोग विच्छेदित कर इस कार्यालय तत्काल अवगत करावें।
3. खनिज.अधिकारी, कार्यालय कलेक्टर (खनिज शाखा) भोपाल की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित। कृपया श्री दिलीप प्रीतमानी को प्रदत्त रायल्टी बुक/टीपी तत्काल जप्त कर क्रशर का संचालन बंद कराने की कार्यवाही कर प्रतिवेदन इस कार्यालय को उपलब्ध करावें।

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(ए.ए. मिश्रा)  
क्षेत्रीय अधिकारी